

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
SCO 147-148, SECTOR 17-C, CHANDIGARH-160017

DIVISION BENCH

Court-I

**Appeal No.E/57000-57002/2013
E/57071-57076/2013**

(Arising out of OIO No.26/COMMISSIONER/DM/RTK/2012
dt.31.12.2012 passed by the CCE, Rohtak)

Date of hearing/Decision:03.05.2018

M/s.Sawan Mal Amir Chand Samanlal Nathuram Chander Bhan Goel Ashutosh Joshi Hindustan National Glass & Inds. Store A.K.Maheshwari Mahesh Kumar Sharma, Hindustan National Glass Sunil Kumar Jain	Appellant
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Vs.

CCE, Ludhiana	Respondent
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Present for the Appellant: request for adjournment
Present for the Respondent: Shri Satyapal, AR

**Coram: Hon'ble Mr. Ashok Jindal, Member (Judicial)
Hon'ble Mr.Devender Singh, Member (Technical)**

FINAL ORDER NO. 62304-62312/2018

PER: ASHOK JINDAL

Today when the matter was called, Shri Himanshu, proxy Counsel appeared on behalf of Shri Rishabh Kapoor, Advocate submits that as the arguing Counsel Shri Rishabh Kapoor, Advocate is appearing in competitive exam in National Institute of Securities Markets, therefore, the matter be adjourned.

2. Records have been perused. On perusal of the records, we find that there is no Vakalatnama placed on record on behalf of Shri Rishabh Kapoor, Advocate, therefore, the representation made

by Shri Himanshu is of no value. Accordingly, the request for adjournment of the matter is turned down. We further find that the matter came up for hearing first time on 8.11.2016. On the said date, Shri Abhishek Kapoor and Shri Rajiv Agnihotri appeared on behalf of the appellants and sought adjournment. The matter was adjournment for 21.12.2016. On 21.12.2016, none appeared on behalf of the appellants and last chance was given to the appellants and the matter was adjournment for 6.2.2017. On 6.2.2017, Shri Aman Garg, proxy Counsel appeared for the appellants and the matter was adjourned for 28.03.2017. Thereafter, the matter came up for hearing before this Tribunal on 8.5.2017 on the said date, Shri Pankaj Malhotra, proxy Counsel appeared for the appellants and the matter was adjourned for 19.6.2017. On 19.6.2017, Shri Rishabh Kapoor, proxy Counsel appeared on behalf of the appellants and the matter was adjourned for hearing on 17.8.2017. On 17.8.2017, Shri Rohit Jindal appeared on behalf of the appellant and sought adjournment and the matter was adjourned for 29.9.2017. Thereafter the matter came up for hearing on 14.03.2018, none appeared on behalf of the appellants and the matter was adjourned for today as a last chance. Today, no representation is made on behalf of the appellants and no Vakalatnama in favour of Shri Rishabh Kapoor available on record. In that circumstance, it is concluded that the appellants are not interested in pursuing their appeals. Accordingly, the appeals are dismissed for non prosecution with liberty to file the application for restoration of the appeals, if so desires, within 30 days of the receipt of this order.

3. The appeals are disposed of in the above manners.

(Dictated and pronounced in the court)

(DEVENDER SINGH)
MEMBER (TECHNICAL)
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(ASHOK JINDAL)
MEMBER (JUDICIAL)